

MESSAGES FROM THE LOK SABHA**(I) The Bihar Reorganisation Bill, 2000.****(II) The Border Security Force (Amendment) Bill, 2000.**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Bihar Reorganisation Bill, 2000, as passed by Lok Sabha at its sitting held on the 2nd August, 2000."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Border Security Force (Amendment) Bill, 2000 as passed by Lok Sabha at its sitting held on the 3rd August, 2000."

Sir, I lay a copy of each of the Bills on the Table.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform the House that the Business Advisory Committee, at its meeting held on Thursday, the 3rd August, 2000, allotted time for the Government Legislative and other Business as follows:

<u>BUSINESS</u>	<u>TIME ALLOTTED</u>
Consideration and passing of--	
1. The Madhya Pradesh Reorganisation Bill, 2000 as passed by Lok Sabha	One- Day i.e. 4 Hours
2. The Uttar Pradesh Reorganisation Bill, 2000 as passed by Lok Sabha	One-Day i.e. 4 Hours
3. The Bihar Reorganisation Bill, 2000 as passed by Lok Sabha	One- Day i.e. 4 Hours

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| 4. The Constitution (86 th Amendment) Bill, 2000 | 1 Hour |
| 5. The Constitution (88 th Amendment) Bill, 2000 | 1 Hour |
| 6. Statutory Resolution to approve the Notification No.96/2000-Customs seeking to amend the First Schedule to the Customs Tariff Act, 1975 to enhance the rate of Customs Duty on goods falling under sub-heading No.0802.90 from 35% to 100% | 1 Hour |

The Committee also recommended that the House may sit up to 6 p.m. and beyond each day as and when necessary for the transaction of Government Legislative and other Business.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Shri Ram Jethmalani stating that he has previous public engagements and marriage of his grandson in the U.S.A. He has accordingly requested for the grant of Leave of Absence for the remaining part of the Current Session.

Does he have the permission of the House for remaining absent from the remaining part of the Current Session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

MOTION FOR ELECTION TO THE SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY, TRIVANDRUM

मानव संसाधन विकास मंत्री, विज्ञान और प्रौद्योगिकी मंत्री तथा महासागर विकास मंत्री: (डॉ. मुरली मनोहर जोशी) : महोदय, मैं प्रस्ताव करता हूँ कि :

"श्री चित्रा तिरुनल आयुर्विज्ञान और प्रौद्योगिकी संस्थान, त्रिवेंद्रम अधिनियम, 1980 (1980 का संख्यांक 52) की धारा 6 की उपधारा (4) के साथ पठित, धारा 5 के खंड (i) के अनुसरण में यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को श्री वायालार रवि के 1 जुलाई, 2000 को राज्य सभा की सदस्यता से निवृत्त होने के कारण रिक्त हुए स्थान पर, श्री चित्रा तिरुनल आयुर्विज्ञान और प्रौद्योगिकी संस्थान, त्रिवेंद्रम का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करें।"

The question was put and the motion was adopted.